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# Madras Tuberculosis Sanatoria (Regulation Of Buildings) Act, 1947

### 16 of 1947

[11 November 1947]

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#### PREAMBLE

An Act to provide for the control of the construction of buildings in the neighbourhood of tuberculosis sanatoria in the Province of Madras, and for the exclusion, modification or restriction of enactments relating to public health from or in such neighbourhood.

Whereas it is expedient to provide for the control of the construction of buildings in the neighbourhood of tuberculosis sanatoria in the Province of Madras, and for the exclusion, modification or restriction of enactments relating to public health from or in such neighbourhood; It is hereby enacted as follows:--

1. For Statement of Objects and Reasons, see Fort St. George Gazette dated 2nd September 1947, Part IV-A, page 144. This Act was extended to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district by section 3 of, and the Schedule to, the Madras (Transferred Territory) Extension of Laws Act, 1957 (Madras Act XXII of 1957) repealing the corresponding law in force in that territory.

### 1. Short title, extent, application and commencement :-

- (1) This Act may be called the Madras Tuberculosis Sanatoria (Regulation of Buildings) Act, 1947.
- (2) It extends to the whole of the <sup>1</sup>[State] of Madras.
- (3) (a) It shall come into force at once in respect of the tuberculosis sanatoria at <sup>2</sup>[] Tambaram and Perundurai; and in each case, this Act shall apply to the area specified in the notification issued under the Act by which the sanatorium was governed immediately before the commencement of this Act.
- (b) The  ${}^{3}$ [State] Government may, by notification, apply this Act to any other tuberculosis sanatorium with effect from such date and in respect of such area as may be specified in the notification.
- (c) The <sup>3</sup>[State] Government may, by notification, from time to time, alter any area referred to in clause (a) or specified under clause (b), in such manner as they think fit.
- (d) No place which is not situated within two miles from any portion of the boundary of a sanatorium shall be included in any notification issued in respect thereof under clause(b) or clause (c).
- 1. This word was substituted for the word Province" by the Adaptation Order of 1950.
- 2. The word "Madanapalle" was omitted by clause 3 of, and the Schedule to, the Madras Adaptation of Laws Order, 1954.
- 3. This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

### 2. Definitions :-

In this Act, unless there is anything repugnant in the subject or context,--

- (1) building includes--
- (a) a house, outhouse, stable, latrine, godown, shed, hut, wall (other than a boundary wall not exceeding eight feet in height) and any other such structure, whether wholly or partially constructed of

masonry, bricks, wood, mud, metal or any other material whatsoever;

- (b) a structure on wheels or simply resting on the ground without any foundation;
- (c) a tent, van and any other structure used for human habitation;
- (2) notification means a notification in the Fort St. George Gazette;
- (3) a person shall be deemed "to re-erect a building" if he--
- (a) makes any material alteration to, or enlargement of, a building or
- (b) converts into a dwelling place any building not originally constructed for that purpose, or
- (c) converts into two or more dwelling places a building originally constructed as a single dwelling place, or
- (d) converts two or more dwelling places into a larger number of such places, or
- (e) converts <sup>1</sup>[into a factory or workshop or] into a stable, cattleshed or cow-house any building originally constructed as a dwelling place, or
- (f) makes any alteration which is likely to affect prejudicially the stability or safety of a building, or the condition of a building in respect of its drainage, sanitation or hygiene, or
- (g) makes any alteration to a building which increases or diminishes its height or the area covered by it or the cubic capacity thereof, or which reduces the cubic capacity of any room therein;
- (4) "sanatorium" means any tuberculosis sanatorium to which this Act applies;
- (5) "sanatorium area" means in the case of any sanatorium, the area to which this Act applies in respect of the sanatorium by virtue of section 1, sub-section (3);
- (6) "Sanatorium Local Authority" means, in the case of any sanatorium or sanatorium area, the Sanatorium Local Authority constituted for the sanatorium or having jurisdiction under this Act over the sanatorium area, as the case may be.
- 1. These words were inserted by section 2 of the Madras Tuberculosis Sanatoria (Regulation of Buildings) Amendment Act, 1949 (Madras Act XLI of 1949).

#### **3. Section 3** :-

(1) For every sanatorium, the  $^{\mathbf{1}}$ [state] Government shall, by notification, constitute a Sanatorium Local Authority for the purpose

of controlling the construction of buildings in the sanatorium area.

- (2) The notification aforesaid shall specify--
- (i) the date from which it shall take effect;
- (ii) the name of the Sanatorium Local Authority;
- (iii) the persons who shall be its members; and
- (iv) the term of office of its members other than the ex-officio members, if any.
- (3) The <sup>1</sup>[State] Government shall appoint one of the members of the Sanatorium Local Authority to be its Chairman and another member to be its Secretary.
- 1. This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

## 4. Constitution of Sanatorium Local Authority :-

- (1) The <sup>1</sup>[State] Government may, by notification, direct that the provisions of the <sup>2</sup>Madras Local Boards Act, 1920 (Madras Act XIV of 1920), the Madras Public Health Act, 1939 (Madras Act III of 1939), or any other enactment for the time being in force in the <sup>3</sup>[State] of Madras and relating to public health, shall not apply to the sanatorium area or shall apply thereto only to such extent and subject to such modifications and restrictions as may be specified in the notification.
- (2) In particular, the notification may authorize the Sanatorium Local Authority or its Chairman or Secretary to perform any duty or exercise any power assigned to a panchayat or its president or to any other authority or officer under the provisions so applied, subject to such control as may be specified in the notification.
- 1. This word was substituted for the word "Provincial" by the Adaptation Order of 1950.
- 2. Now the Madras District Boards Act, 1920 (Madras Act XIV of 1920.)
- 3. This word was substituted for the word "Province" by the Adaptation Order of 1950.

# 5. Prohibition of erection or re-erection of buildings without sanction of Sanatorium Local Authority:

No parson shall, except with the previous sanction of the Sanatorium Local Authority erect or re-erect a building on any land

in the sanatorium area, not being land situated within the boundary of the sanatorium.

### 6. Application for such sanction :-

- (1) Application for such sanction shall be made in writing, and shall--
- (a) specify the purpose for which it is intended to use the building;
- (b) furnish such information and be accompanied by such plans as may be required by rules made under this Act.
- (2) The applicant shall also furnish to the Sanatorium Local Authority any further information or plans which it may require, within such time as may be fixed by it.

### 7. Refusal or grant of sanction :-

- (1) The Sanatorium Local Authority may refuse to sanction the erection or re-erection of a building, or may sanction such erection or re-erection either unconditionally or subject to such conditions as it thinks fit to impose in respect of all or any of the following matters, namely:--
- (a) the free passage or way to be left in front of the building;
- (b) the open space to be left about the building to secure free circulation of air and the prevention of fire and to facilitate Scavenging;
- (c) the ventilation of the building, the minimum cubic area of the rooms and the number and height of the storeys of which the building may consist;
- (d) the provision and position of drains, latrines, urinals, and cesspools or other receptacles for rubbish or filth;
- (e) the level and width of the foundation, the level of the lowest floor, and the stability of the structure;
- (f) the line of frontage, with neighbouring buildings if the building abuts on a street;
- (g) the means of egress from the building in case of fire;
- (h) the materials to be used for, and the method of construction of, external and partition walls, rooms, floors, fire-places and chimneys;
- (i) the height and slope of the roof above the uppermost floor on which human beings are to live or cooking is to be done;
- (j) any other matter affecting the ventilation and sanitation of the buildings.
- (2) Any conditions imposed under sub-section (1) shall be in

writing and the person erecting or re-erecting the building shall comply therewith in every particular.

- <sup>1</sup>[(3) Every sanction given under sub-section (1) shall specify the purpose for which the building is to be used.]
- 1. This sub-section was added by section 3 of the Madras Tuberculosis Sanatoria (Regulation of Buildings) Amendment Act, 1949 (Madras Act XLI of 1949).

## 8. Lapse of sanction :-

Every sanction given for the erection or re-erection of a building shall be available for a period of one year from the date on which it is given, and if the sanctioned erection or re-erection is not commenced within that period, it shall not be commenced thereafter, unless the Sanatorium Local Authority on application made therefor has extended the period.

### 9. Punishment for illegal erection or re-erection :-

- $^{f 1}$  [(1)] Whoever begins, continues or completes the erection or reerection of a building--
- (a) before such erection or re-erection has been sanctioned by the Sanatorium Local Authority, or
- (b) without complying with any condition imposed under section 7, or
- (c) when sanction has been refused by the Sanatorium Local Authority, or after the sanction has ceased to be available by virtue of the provision contained in section 8 shall be punished with fine which may extend to five hundred rupees.
- <sup>1</sup>[(2) Whoever uses a building for a purpose other than that specified in the sanction given for its erection or re-erection, whether such sanction was given before or after the commencement of the Madras Tuberculosis Sanatoria (Regulation of Buildings) Amendment Act, 1949, stall be punishable with fine which may extend to five hundred rupees.

Explanation.--Where in a sanction given before the commencement of the Amendment Act aforesaid, the purpose for which the building is to be used has not been specified, the purpose specified in the application for sanction as that for which it was intended to use the building shall be deemed to be the purpose specified in the sanction.]

<sup>2</sup>[(3) Whoever after having been convicted of an offence under

sub-section (1) or sub-section (2), continues to commit such offence, shall be punishable with fine which may extend to one hundred rupees for each day after the previous date of conviction during which ho continues so to offend.]

- 1. Section 9 was renumbered as sub-section (1) and sub-sections (2) and, (3) were added by section 4, ibid.
- 2. Section 9 was renumbered as sub-section (1) and sub-sections (2) and (3) were added by section 4 of the Madras Tuberculosis Sanatoria (Regulation of Buildings) Amendment Act, 1949 (Madras Act XLI of 1949).

# 10. Power to stop erection or re-erection or to order demolition, etc:

- (1) The Sanatorium Local Authority may, at any time, by notice in writing, direct the owner, lessee or occupier of any land in the sanatorium area--
- (a) to stop the erection or re-erection of any building, or
- (b) to alter or demolish, within such time as may be specified in the notice, any building or any part thereof, if, in the opinion of such authority, the erection or re-erection of such building or part constituted, or will constitute, an offence under section 9.
- (2) If any direction given under clause (b) of subsection (1) is not complied with, within the time specified therefor in the notice, the Sanatorium Local Authority may have such direction carried into effect at its cost and have the amount thereof recovered from the defaulter in such manner as may be authorized by the rules.

## 11. Appeals and revision :-

- (1) Any person aggrieved by any order passed under this Act by the Sanatorium Local Authority may appeal to the District Collector who shall pass such orders thereon as he thinks fit.
- (2) The <sup>1</sup>[State] Government may, in their discretion, at any time, either suo motu or on application, call for and examine the record of any order passed under this Act by the Sanatorium Local Authority or the District Collector for the purpose of satisfying themselves as to the legality or propriety of such order, and may pass such order in reference thereto as they think fit.
- 1. This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

### 12. Bar of compensation :-

No compensation shall be claimed by any person for any damage or loss sustained by him in consequence of--

- (a) the refusal of the Sanatorium Local Authority to sanction the erection or re-erection of any building, or
- (b) any condition imposed by such authority in regard to such erection or re-erection under section 7, or of any order passed by it under section 10, or
- (c) any order passed by the District Collector or the  $^{1}$ [State] Government under section 11.
- 1. This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

### 13. Power to make rules :-

- (1) The <sup>1</sup>[State] Government may, by notification, make rules to carry out all or any of the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for--
- (a) the rules of business of the Sanatorium Local Authority;
- (b) the manner in which applications for sanction to erect or reerect buildings shall be made to the Sanatorium Local Authority and the information and plans to be furnished either along with such applications or subsequently;
- (c) the type or description of building which may or may not, and the purpose for which a building may or may not, be erected or reerected in any specified area or areas;
- (d) the minimum cubic capacity of any room or rooms in a building which is to be erected or re-erected;
- (e) the circumstances in which a mosque, temple, church or other sacred building may be erected or re-erected;
- (f) the manner in which the cost referred to in section 10, subsection (2), may be recovered;
- (g) the form in which and the time within which appeals under section 11 may be preferred;
- (h) the fees which may be charged in respect of any application made, appeal preferred, or proceeding taken, under this Act.
- 1. This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

## **14.** [Omitted] :-

1. Section 14 was repealed by section 2 of, and the First Schedule to, the Madras Repealing and Amending Act, 1952 (Madras Act XI of 1952).